

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1919
ANSWERED ON:24.08.2007
LAND ALLOTTED TO SOCIETIES
Agarwal Shri Dhirendra;Prasad Shri Hari Kewal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of the societies in Delhi which have been allotted land from DDA during the last three years;
- (b) the terms and conditions of allotment of the land;
- (c) whether the genuineness of societies have been verified by DDA at the time of allotment;
- (d) whether the said societies have violated the terms and conditions;
- (e) if so, the terms and conditions that have been violated and the details of any fine imposed or any action taken in this regard; and
- (f) the nature of action taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): The Delhi Development Authority (DDA) has informed that with effect from September 2004, it has allotted land, on lease-hold basis and on zonal variant rates, to the following societies, for religious purposes and for community hall, in Delhi:

A. RELIGIOUS CATEGORY:

- (i) Guru Singh Sabha
- (ii) Vishnu Dharmic Sabha
- (iii) Raj Yoga Education and Research
- (iv) Delhi Marthoma Church
- (v) Methodist Church in India
- (vi) Nanaksar That Ish Darbar

B. COMMUNITY HALL

- (vii) Central Govt. Industrial Workers Cooperative House Building Society (CHBS)
- (viii) National CHBS
- (ix) Shrestra Vihar CHBS
- (x) Shyam CHBS
- (xi) Government Teachers CHBS

(c): Yes, Sir.

(d): DDA has further reported that no violation of terms of allotment has been reported in the above societies.

(e)&(f): Do not arise in view of reply at (d) above.